

### Appointment of employees in ONGC

2109. SHRI GOVINDRAO WAMANRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that about eighty persons were appointed as Regular/ Permanent Employees to the posts of Stenographer, Attendants, Drivers and Security Guard by Oil and Natural Gas Corporation (ONGC), Delhi Circle in 1998;

(b) if so, the details thereof, post-wise;

(c) whether it is also a fact that some of these employees were made Temporary in 2005;

(d) if so, the details thereof and the fate of career and social security of such temporary employees; and

(e) the details of steps taken or proposed to be taken by Government for their welfare or to make them permanent?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) 87 persons were absorbed as regular employees in temporary capacity in terms of interim order dated 27.07.1998 of the Hon'ble Delhi High Court passed in LPA No.7 of 1998 and other connected appeals filed by Oil and Natural Gas Corporation Limited (ONGC). However, their absorption was subject to the final decision in these appeals.

(b) Post-wise details are as under:-

S.No.	Designation	No. of Posts
1.	Joint Stenographer	10
2.	Joint Assistant	2
3.	Joint Operator	14
4.	Joint Motor Vehicle Driver	9
5.	Junior Attendant	41
6.	Junior Security Guard	11
TOTAL:		87

(c) No, Sir.

(d) and (e) Does not arise in view of (c) above.

### Gas pipeline from Jagadishpur to Haldia

2110. SHRI TAPAN KUMAR SEN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Board of Gas Authority of India Ltd. (GAIL) has approved an investment of Rs. 7,600 crore for a 2050 km. pipeline from Jagadishpur to Haldia to meet the Natural Gas demands of various enroute consumers;